

# 2ND INTERNATIONAL MEDIATION COMPETITION 2022

RULES

HIS HIGHNESS THE MAHARAJAS GOVERNMENT LAW
COLLEGE, ERNAKULAM & LEX ERUDITES



With immense pleasure His Highness The Maharajas Government Law College, Ernakulam in association with Lex Erudites hereby announces the second International Mediation Competition which is scheduled to be conducted virtually from July 1st -3rd, 2022. Mediation is an evergrowing legal procedure and one of the most effective forms of Alternative Dispute Resolution (ADR) in the contemporary world. It is important to be equipped with mediation and negotiation skills in this new and evolving civil justice system. Through this competition, we are aiming to help students to get an understanding of the procedure and also to be accustomed with the same.



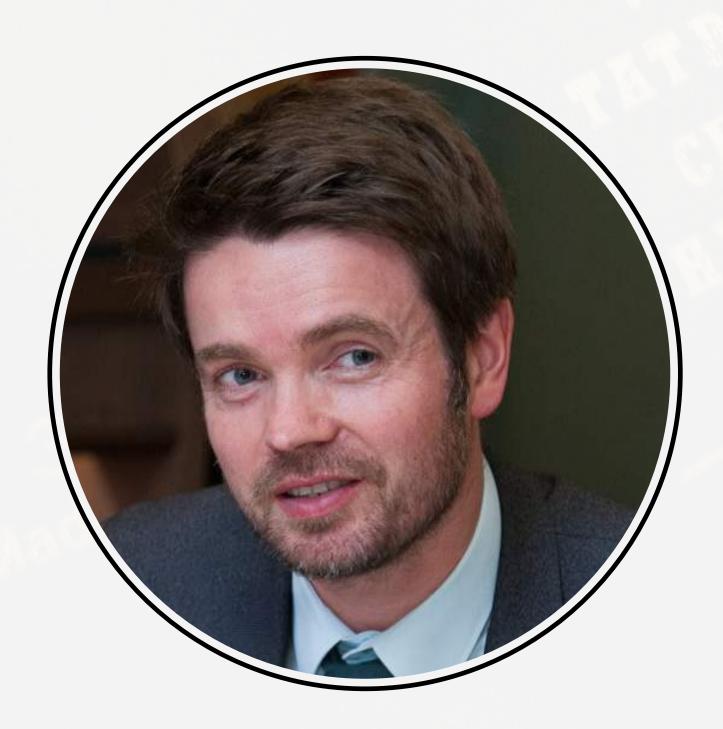
#### ABOUT US

His Highness the Maharajas Government Law College, Ernakulam is an institution for undergraduate, graduate and post-graduate legal education in Kochi, Kerala, India. Founded in 1874, it is the first Law College in the State of Kerala and also one of the oldest law colleges in India. It is affiliated with Mahatma Gandhi University in Kottayam. The college is a recognised Research Centre in Law under the Mahatma Gandhi University, Kottayam since 2010. The college's alumni include Honourable (Retired) Chief Justice of India K.G. Balakrishnan, Honourable Justice K. M. Joseph, Judge, Supreme Court of India and N. R. Madhava Menon, Indian civil servant, Lawyer and Legal educator.

Lex Erudites is a humble initiative by some undergraduate students of law with a primary vision to provide a platform for socio-legal discourse and scholarship. Lex Erudites volunteers to act as a stimulus to exhort the young aspiring minds from distinct fields of study to ink their free-spirited, reasoned thoughts and opinions, thereby, contributing to the informed and participative citizenry. We as an e-journal seek to advance knowledge across the borders in the field of law. Lex Erudites seeks to bridge the gap between the legal fraternities around the world and also to build a meritorious community of law students and legal professionals.

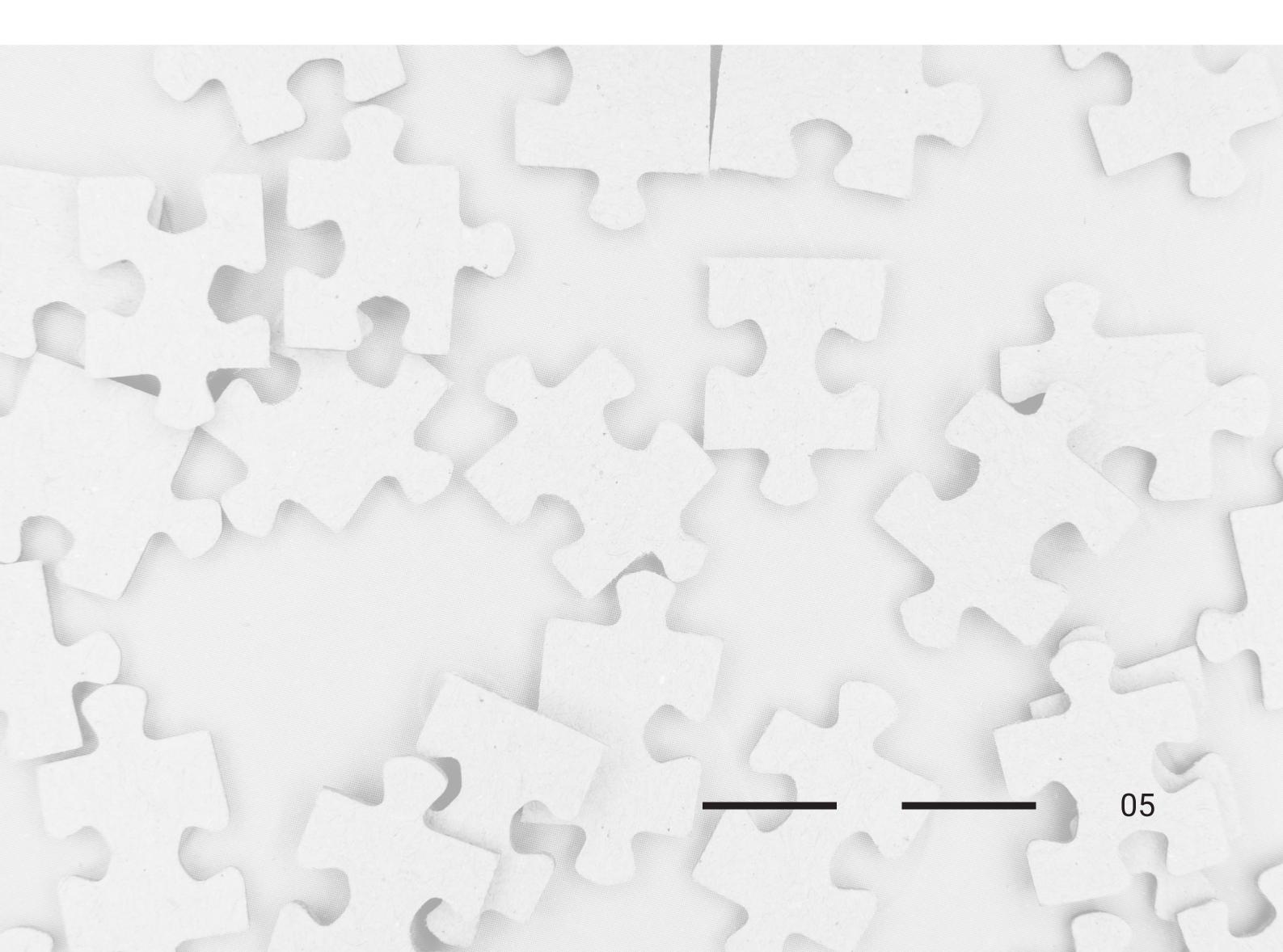
#### **OUR PATRON**

Dr Bryan Clark is a Professor of Law and Civil Justice and the Deputy Head of Academic Affairs at the Newcastle Law School, United Kingdom. He also as a member of the Advisory Board of Lex Erudites. He had spent 15 years as a professor at the University of Strathclyde in Glasgow. Professor is a socio-legal scholar with interests in mediation and alternative dispute resolution and in particular how these processes interact with formal civil justice and the workings of lawyers and judges. He is presently the Chair of the Validation and Accreditation Panel of Relationships Scotland, former Board Member of Scottish Mediation and former Member of the Civil Mediation Council's Academic Committee. Professor was also a Member of the Expert Group for the recent Members Bill on promoting Mediation in Simple Procedure for the Scottish Parliament.



#### **OBJECTIVES**

- Widen the appreciation of mediation beyond the consideration of it as a mere alternative to legal proceedings.
- To help students become habituated with the procedures of mediation.
- Provide students a chance to encounter kindred individuals from different parts of the world.
- Help overcome the obstacles in the course of a virtual mediation competition.
- To equip you with basic Alternate Dispute Resolution (ADR) mechanism skills.
- Help you in building cooperation and synergy to work as a team.



#### **DEFINITIONS**

- "Competition" refers to the International Mediation Competition 2022(IMC 2022)
- "Virtual Mediation Rooms" refers to the separate meeting sessions on Zoom through which the competition will be hosted.
- "Judge" refers to a professional selected by the Organizing Committee to evaluate and score the Teams' performance during a mediation session in accordance with the judging criteria.
- "Mediating Pair" refers to the client and counsel pair of the participating Team.
- "Organizing Committee" refers to the body of volunteers and includes any other person, appointed for the administration and functioning of the Competition.
- "Participants" refers to and includes only the bona-fide representatives of the University/College/Institute who have applied and registered for the Competition by complying with the procedure prescribed.
- "Team" refers to the Mediating Pair and Mediator representing their Institute.
- "Requesting Party" and "Responding Party" refer to the competing Team which argues on behalf of the party requesting the Mediation and the party responding to the request for Mediation at any given point in the Competition.
- "Team Code" refers to the unique number allotted to the Team which would be used to identify them throughout the Competition.

#### ELIGIBILITY

- The registered contestants must be full time or part-time law students.
- Students enrolled and pursuing post-graduate diploma or shortterm certificate courses in law are not eligible to apply.
- Cross-Institute Teams shall not be eligible to participate in this Competition.
- A single Team per Institute shall be allowed to register for this Competition.



### GENERAL INSTRUCTIONS

The competition will be held via the Video Conferencing Platform – **Zoom**.

The competition will be held for 3 days which will consist of 3 stages:

Day 1: Training session

Day 2: Prelims (2 rounds-including interchanging of roles)

Day 3: Semi-Finals, Finals & Result declaration

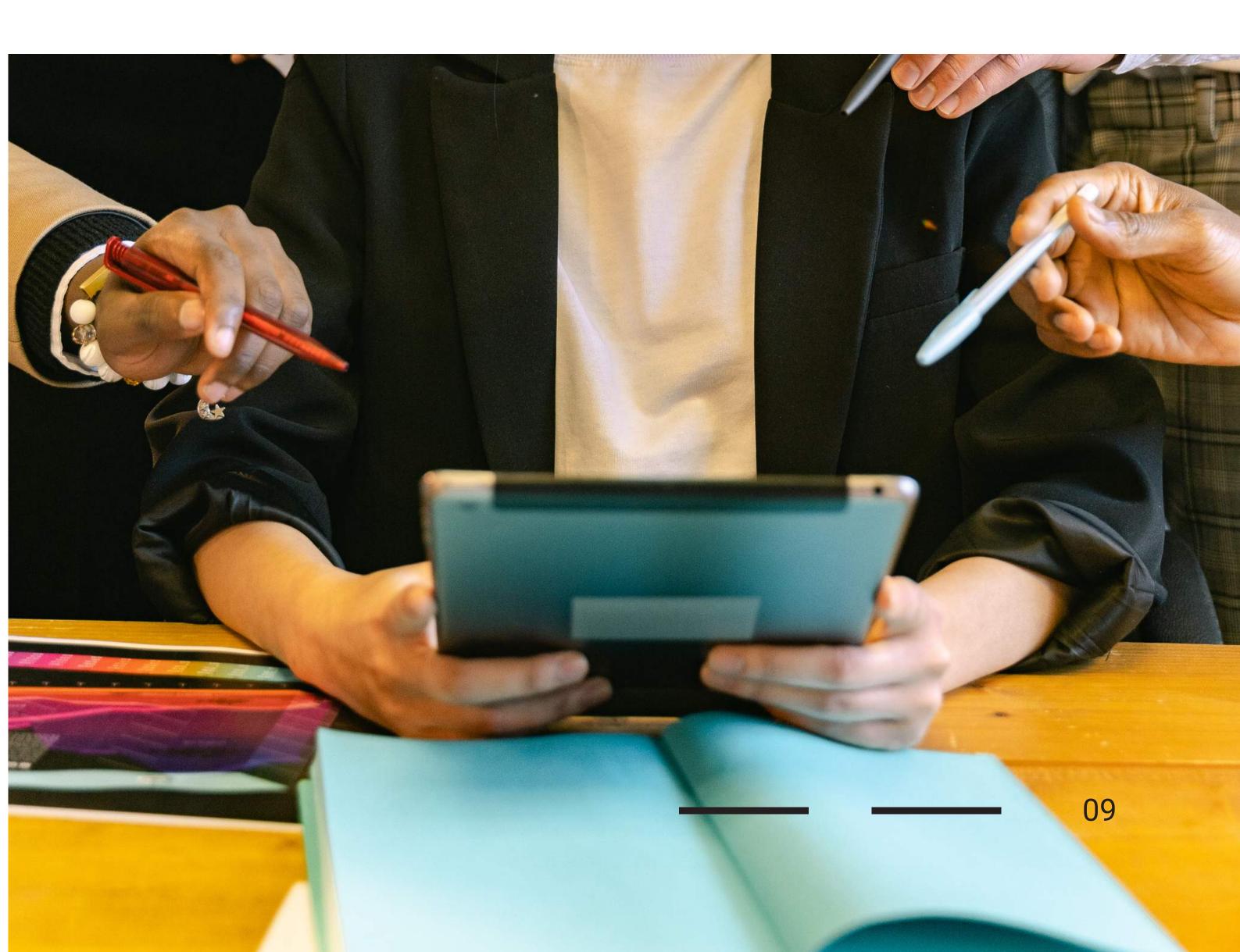
Three Members are required in a team. In a virtual mediation room, 2 teams, 2 judges and 1 organizer will be present.

The IMC-V-2022 will be in the form of a co-mediated session and there would be weightage given to the individual performance of all the participants.

The provisional registration process can be done through the official website <u>lexerudites.com/imcv2022</u>/ on or before June 24th 2022.

- The Participants are required to register as a Team of 3 students viz, a Mediating Pair (Client and Counsel) and a Mediator.
- The Organizing Committee will communicate the acceptance of the provisional registration and will e-mail the payment gateway link along with all other necessary details for the completion of registration formalities.
- The teams must also mention their team codes during the payment which was assigned after completing the provisional registration.
- On successful completion of the payment, The Organizing Committee shall send a confirmation of participation email after verifying the entire process.

- A draw of lots will be conducted in order to allot the sides i.e., Requesting Party and Responding Party, prior to the round.
- The Participants may change their roles within their team. Any such change of role must be notified to the organizing committee on or before 30th June 2022 and the same is subject to the approval of the organizing team



#### FEE STRUCTURE

Indian Teams: **INR 2500**International Teams: **\$40** 

The payment of registration fees shall be made through the payment gateway and the link for the same will be attached to the email.

\* In case of any withdrawal after making the payment of the registration fee, the same shall not be refunded once the registration period ends. Any amount that is to be refunded while the registration is open will be done after deducting the convenience charges.



### MEDIATION PROMTS & PREPARATIONS

The case scenario and details of the allocated time slot will be provided in advance to the participating teams. This time can be used for preparation for the event. For the preliminary round, teams will receive the topic, and slot timings 72 hours before the start of the round. Mediators will get a chance to interact with each other for 30 minutes prior to the round. The private instructions shall be shared 40 minutes prior to the mediation session.

## ONLINE INDUCTION

This training session will include a general introduction to mediation and familiarise the participants with the format of the competition. The interactive session will cover the basics of using Zoom platform for the competition. Rules and evaluation patterns will be explained during the induction. Participants are welcome to raise any queries on the event and get them resolved.

## STAGES OF THE COMPETITION

The competition will take place in three stages. At each stage, there will be two rounds for one pair of teams.

#### **Preliminary Rounds**

- Each Team shall be once the Responding Party and once the Requesting Party in each session.
- No Team shall compete against the same team more than once in the Preliminary Rounds, nor will they compete before the same panel of judges.

#### **Semi-Final**

The 4 best teams from the preliminary stages will compete in pairs.

#### **Finals**

The best two teams from the semi-finals will face each other.

## TEAM COMPOSITION

A team contains three members; a mediator, a client and a counsel (mediating pair). Participating teams can decide on the role allocation between the members.

## VIRTUAL MEDIATION ROOM

The details of the virtual mediation room will be given to the participating team in advance. During the event, the room will consist of:

- Two Judges,
- Two mediators (from the opposing teams),
- Party A and the counsel (requesting team),
- Party B and the counsel (responding team),
- Two session supervisors

The members of the organizing committee may enter the virtual mediation room. Session supervisors shall take measures to ensure the dignity of proceedings in the mediation room.

#### CLARIFICATIONS

The Team(s) may submit queries regarding the mediation problem during the prescribed time frame. The response to the Clarifications is subject to the drafter's discretion. The Clarifications will not be accepted after the given time. All updates and clarifications will be notified via the website.

## DURATION OF THE SESSION

- Introduction + Problem Prompt 5 minutes
- Mediation 50 minutes
- Feedback and scoring 10 minutes
- A caucus time of 5-7 minutes will be, on request, allotted to the teams.

Private Caucuses: Whenever the Mediator(s) calls for a caucus, the other party shall be shifted to a breakout room by the room administrator. The caucus shall take place between the Mediators and a party. A single caucus shall be provided for both teams.

Equal opportunity shall be given to the teams in the competition. If any doubts arise with regard to the time allotment the concerned issue shall be raised to the judges and the organising committee, and a decision shall be taken accordingly.

#### LANGUAGE

The official and only language of the Competition shall be English.

#### **PRIZES**

#### **Team Prizes:**

- 1st Position- Rs 15,000/- & a certificate course package to the team members by our supporting partner Enhelion Knowledge Ventures Pvt Ltd.
- 2nd Position- Rs 10,000/

#### **Best Mediator:**

- Cash prize of Rs 5000/- & a certificate course by our supporting partner Enhelion Knowledge Ventures Pvt Ltd.
- A certificate of merit will be issued to the winning team, runnersup and the best mediator.
- A certificate of participation will be issued to teams competing in both rounds of the preliminary stage (Prelims 1 & 2).

#### DRESS CODE

- The dress code for the Competition shall be business formals.
- The above-mentioned dress code extends to the Inaugural and Valedictory Ceremony as well.

### POWER TO MAKE AMENDMENTS, MODIFICATIONS OR REVOCATIONS

- The Organizing Committee shall have the power to amend, modify or revoke the provisions of these rules, either in part or in whole, subject to the feasibility, transparency and smooth functioning of the Competition.
- Any such amendment or modification shall come into force upon the notification of such amendment or modification as the case may be.
- Any such amendment or modification shall be deemed to be part of these rules.

#### CODE OF CONDUCT

- Any behaviour of indiscipline with the Judges, Organizing Committee, any other staff member, or student volunteer shall be dealt with strictly and may lead to immediate disqualification from the Competition without scope of appeal.
- Any attempt to approach the framer(s) of the problem(s) or the panel of Judges of the Competition, prior to the Competition shall lead to immediate disqualification from the Competition without scope of appeal.

#### IMPORTANT DATES

- Registration closes on 24th June 2022
- Requests for clarification must be submitted by 30th June 2022

#### EVENT HELPDESK

E-Mail Us: info.imc@lexerudites.com

Queries Regarding Payments: payments.imc@gmail.com

Grievance Cell: grievances.imc@lexerudites.com

Mob: 0091-8281478081

**Public Relations** 

• Lakshmi Nandana: +91 8137843185

• Aathmaja Menon: +91 6282581913

• Ayisha Riswana: +91 7560862006

• Sivadath Madhu Menon: +91- 7306001668

• Amritha A Navada- +91- 7306448526

• Arun Vaidyanath- +91- 9846468081





